

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4930
ANSWERED ON:02.09.2011
APPOINTMENT OF PHYSIOTHERAPISTS
Pandurang Shri Munde Gopinathrao

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the rules for appointment of physiotherapists have not been amended since long time;
- (b) if so, the reasons therefor;
- (c) whether as per a Supreme Court's ruling, the rules for appointment of physiotherapists should be reviewed after every five year; and
- (d) if so, the reasons therefor?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) to (d): Yes, the recruitment rules for appointment to the posts of physiotherapists in Safdarjung Hospital, Dr. RML Hospital, Lady Harding Medical College and Hospital and associate hospitals have not been amended due to administrative reasons involving consultations with various Government Departments. As per Government of India's instructions/guidelines the recruitment rules are required to be amended from time to time.